

CENTRAL ELECTRICITY REGULATORY COMMISSION

Record of Proceedings

PETITION No. 205/2010

Sub: Petition under Section 79 of the Electricity Act, 2003.

Date of hearing : 16.11.2010.

Coram : Dr. Pramod Deo, Chairperson
Shri S.Jayaraman, Member
Shri V.S.Verma, Member

Petitioner : Assam State Electricity Board, Guwahati

Respondent : Reliance Energy Trading Ltd., Mumbai

Parties present : Shri Karan Lahiri, Advocate ASEB
Shri R.K.Mehta, Advocate, RETL

Learned counsel for the respondent submitted that the copy of the petition was received on 30.10.2010 which was not legible. He requested to direct the petitioner to supply legible copy of the petition. In response, learned counsel for the petitioner submitted that he is applying for the certified copy of petition and thereafter copy of the petition shall be handed over to the learned counsel for the respondent. Learned counsel for the respondent requested for four week time to file its reply.

2. Accordingly, the applicant was directed to serve legible copy of the application on the respondent immediately. The respondent may file its reply by 9.12.2010, with a copy to the applicant. Rejoinder, if any, may be filed by 17.12.2010.

3. The application shall be re-notified on 21.12.2010.

Sd/-
(T. Rout)
Joint Chief (Law)